

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3764**  
(TO BE ANSWERED ON 09.08.2017)

**APPOINTMENT ON COMPASSIONATE GROUND**

†3764. SHRIMATI NEELAM SONKER:

Will the PRIME MINISTER be pleased to state:

- (a) whether several cases of appointment to the dependent of the employee died in harness are pending in various Ministry and Departments;
- (b) if so, the details thereof during the last four years, Ministry-wise and Department-wise; and
- (c) the steps taken by the Government in this regard?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Compassionate Appointment in Government are regulated as per instructions issued by Department of Personnel and Training Office Memorandum No. 14014/6/94-Estt.(D) dated 09.10.1998 as amended from time to time. All these instructions have been consolidated vide Office Memorandum No. 14014/02/2012-Estt.(D) dated 16.01.2013 and as per these instructions up to a maximum of 5% of direct recruitment vacancies in a year in Group 'C' posts can be filled up by compassionate appointment. As per these guidelines, compassionate appointments can be made by the Ministries/Departments subject to availability of vacancies.

The Department of Personnel and Training lays down the policy of compassionate appointment which is implemented by the Ministries/Departments. The details regarding pending cases for appointment on compassionate grounds in the respective Ministries/Departments is not centrally maintained.

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